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Serial No. of Order	Date of Order	Order with Signature	Office note & action (if any) taken on order
2	12.4.96	<p>Counter has been filed and served on Shri P.P.Panda, learned counsel for the applicant to-day. He seeks time to go through the counter. Call on 15.4.1996. Stay to continue till then.</p> <p style="text-align: right;">Mansingh MEMBER (ADMINISTRATIVE)</p>	<p>A copy of the orders No. 1 of 3.4.96 may be given to the applicant's counsel.</p> <p><u>Par</u> <u>Mohanty</u> 3/4 03.04.96</p>
3	15.4.96	<p>Adjourned to 26.4.1996. Stay to continue</p> <p style="text-align: right;">Mansingh MEMBER (ADMINISTRATIVE)</p>	<p><u>Mohanty</u> 3/4 03.04.96</p>
4	26-4-96	<p>Heard Shri Patitapaban Panda, learned counsel for the applicant and Shri Ashok Mohanty, learned Sr. Standing Counsel for the Respondents at length. Shri Patitapaban Panda, learned counsel for the applicant, wants to withdraw the original Application. Shri Ashok Mohanty has no objection. The Original Application is permitted to be withdrawn and technically treated as dismissed.</p> <p style="text-align: right;">Mansingh MEMBER (ADMN.) 26/4/96</p>	<p>S.O Received the copy of order dt. 3.4.96 Counsel Ashok Mohanty 3.4.96</p> <p>Notice with copy of the orders dt. 3.4.96 may be sent to respdt No. 1 by regd. post / A.D. &amp; the same notice with copy of the order meant for R-2 to R-4 may be given to the applicant's counsel for delivery to service. Notice 26-4-96.</p> <p><u>Par</u> <u>Mohanty</u> 3/4 04.04.96</p> <p><u>Mohanty</u> 04.04.96</p> <p>S.O Received the copy of notice for respondents 2 to 4 to service by delivery. Counsel Ashok Mohanty 4.4.96</p> <p>Stay mkt.</p> <p>For order No. 1 Dy. 11.4.96.</p>